

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 508 of 1998

Wednesday, this the 1st day of April, 1998

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

1. Lizzy K, W/o K.A. Prasad,
Kulakkattil House,
Kongandoor PO, Ayarkunnam,
Kottayam. .. Applicant

By Advocate Mr. PC Sebastian

Versus

1. The Senior Superintendent of
Post Offices, Kottayam Division,
Kottayam.

2. The Postmaster General,
Central Region,
Kochi - 682016 .. Respondents

By Advocate Mr. Varghese P Thomas, ACGSC

The application having been heard on 1-4-1998, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant is an aspirant for selection and
appointment to the post of Extra Departmental Branch
Postmaster, Mannakanadu post office. She seeks for a
declaration that she is entitled to be considered in the
selection of EDBPM, Mannakanadu post office and for a
direction to the 1st respondent to consider the applicant
also along with the Employment Exchange sponsored
candidates in the interview scheduled to be held on
13-4-1998. She has made her representation dated 16-3-98
(Annexure A-2).

contd..2

2. When the application came up for hearing, learned counsel appearing for respondents states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs. KBN Visweshwara Rao, (1996) 6 SCC 216, the respondents would consider the candidature of the applicant also for selection and appointment to the post of Extra Departmental Branch Postmaster, Mannakanadu Post Office.

3. In view of what is stated above, we dispose of this application with a direction to the 1st respondent to consider the candidature of the applicant as valid for selection and appointment and to consider her in the interview which is scheduled to be held on 13-4-1998, to the post of Extra Departmental Branch Postmaster, Mannakanadu Post Office, though her name may not be sponsored by the Employment Exchange.

4. Learned counsel for respondents undertakes to intimate the department of this order forthwith. No costs.

Dated the 1st of April, 1998

S.K. GHOSAL
ADMINISTRATIVE MEMBER

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A.V. HARIDASAN
VICE CHAIRMAN



LIST OF ANNEXURE

Annexure A2: Application dated 16.3.1998 submitted
by the applicant to the first respondent.

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